

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:6840
ANSWERED ON:11.05.2005
FAMILY PLANNING CAMPS
Ranjan Smt. Ranjeet

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Supreme Court's directions lay down a number of conditions for organising family planning camps in villages;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government proposes to arrange family planning camps as per the directions of the Supreme Court; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (d): The Supreme Court has not given any direction regarding organization of family planning camps in the villages. However, the Supreme Court has given certain directions in its order dated 1.3.2005 in Writ Petition (Civil) No.209/2003 filed by Shri Ramakant Rai on the guidelines to be followed by the States for conducting sterilization operations in general. These guidelines would also be applicable to family planning camps that are organized.